

**COURT - I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 86 of 2012**

**Dated: 23<sup>rd</sup> July, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**N.T.P.C. Ltd.**

**....Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors.**

**.... Respondent (s)**

**Counsel for the Appellant (s):**

**Mr. M.G. Ramachandan  
Mr. Anand K. Ganesan &  
Ms. Swapna Seshadri  
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s):**

**Mr. R.B. Sharma for R.3, 4 & 17  
Mr. Manoj Kr. Sharma  
Mr. Pradeep Misra for R.10**

**ORDER**

Affidavit of service has already been filed to show that service has been effected on all the Respondents.

Mr. R.B. Sharma undertakes to file Vakalatnama on behalf of Respondent Nos. 3, 4 & 17 within a week and Mr. Pradeep Misra undertakes to file Vakalatnama on behalf of Respondent No. 10

within ten days. They are directed to file the reply on or before 13.08.2012 after serving copy on the other side.

Post the matter on **31.08.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath)**  
**Technical Member**  
Ts/Vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**